

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.3351
TO BE ANSWERED ON 18TH DECEMBER, 2015**

NEGLIGENCE IN GOVERNMENT HOSPITALS

3351. SHRI BHARATHI MOHAN R.K.:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of the negligence and apathy in Government Hospitals regard patients coming for emergency treatment; and
- (b) if so, the details thereof and the action taken by the Government thereon?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): Health is a State subject and no such information is maintained centrally. Hence, it is the responsibility of the State Government to take action in such cases. In so far as three Central Government Hospitals in Delhi namely Dr. Ram Manohar Lohia Hospital(RMLH), Safdarjung Hospital and Lady Hardinge Medical College (LHMC) and associated hospitals are concerned, in one case Delhi Medical Council (DMC) has taken a view of punishing two doctors (Senior Residents) of Safdarjung Hospital for medical negligence. The hospital authority has filed an appeal against the order of DMC before Medical Council of India. In respect of Dr. RMLH and LHMC and Associated Hospitals, no case of medical negligence has been established.